CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 26 MAY 1994

APPLICATION NUMBER: 801 of 1994.

APPLICANTS:

RESPONDENTS:

Smt.Rema Radhakrishnan

· v/s

Secretary, Deptt.of Women and Child Development, New Delhi and Others.

- 1. Sri.Laxminarayana, Advocate, No.4, Second Floor, Kurubara Sangha, First Main Road, Gandhinagar, Bangalore-9.
- The Secretary, Ministry of Human Resources Development,
 Department of Women and Child Development,
 Shastri Bhavan, New Delhi.

9.

Subject:- Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the MRDER/ STAY WRDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 19-05-1994.

Jesned J

DEPUTY REGISTRAR SELS

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

APPLICATION NO. 801/1994

DATED THIS THE NINETEENTH DAY OF MAY, 1994

Mr. Justice P.K. Shyamsundar, Vice

Mr. V. Ramakrishnan, Member (A)

Smt. Rema Radhakirhsnan
Demonstration Officer
(Community Food & Nutration
Extension Unit)
108, Magadi Chord Road
Vijayanagar, Bangalore—560 040.

..... Applicant

(By Shri Lakshminarayana, Advocate)

Vs.

- 1. The Secretary
 Govt. of India
 Ministry of Human Resources
 Development
 Department of Women & Child
 Development, Shastry Bhavan
 New Delhi.
- The Technical Advisor
 Food & Nutrition Division
 Krishi Bhavan, New Delhi-110 001.
- The Deputy Technical Advisor Food & Nutrition Division Haddows Road, Shastri Bhavan Madras-600 006.
- 4. Shri S. prasad
 Demonstration Officer
 Community Food & Nutrition
 Extension Unit, 216, Sardarpura,
 Udaipur 313 001.
 Respondents

ORDER

(Mr. Justice P.K. Shyamsunder, Vice Chairman)

Heard the learned counsel for the applicant.

Apparently, the applicant had made a representation to the Department even before approaching this Tribunal



of the said representation and had further ordered that the impugned order of transfer should not take effect till the said representation is disposed off.

The learned counsel for the applicant tells us that even as of now the representation is till pending. We think it appropriate to direct the department to dispose off the said representation within 4 weeks from the date of receipt of a copy of this order. Respondent no.1 shall dispose of the representation as objectively as possible.

Since nothing more survives in this application, this application is disposed off finally as above. If the applicant feels aggrieved by the order made by R-1, hereafter it will be open to her to approach the Tribunal again.

(V. RAMAKRISHNAN) MEMBER(A)

(P.K. SHYAMSUNDAS)

TRUE COPY

SECTION OFFICER
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ABOITIONAL BENCH

BANGALORE